

**Central Administrative Tribunal  
Principal Bench**

MA No.1933/2019 in RA in  
OA No. 959/2016

This the 16<sup>th</sup> day of July, 2019

***Hon'ble Mr. Pradeep Kumar, Member (A)***

Dr. Souvik Maiti, Age 44 years,  
(Principal Scientist),  
S/o Shri Sukumar Maiti,  
C-601, Antriksh Green, F-7,  
Sector-50, Noida U.P.

... Applicant

Versus

1. Union of India,,  
Through  
Controller of Administration,  
Institute of Genomics & Integrative Biology,  
(Council of Scientific & Industrial Research),  
Mall Road, Delhi-110007.
2. Secretary,  
Ministry of Personnel, Public Grievances  
& Pensions (Department of Personnel &  
Training), Lok Nayak Bhawan,  
Khan Market, New Delhi-110003.

... Respondents

**ORDER IN CIRCULATION**

OA No.959/2016 was decided vide orders dated 07.08.2018. The respondent No.1 had now filed MA seeking condonation of delay in filing the Review Application wherein

request has been made to review the orders dated 07.08.2018.

2. In the instant case, the applicant in question was appointed under Quick Hire Scheme in the year 2002 and subsequently without any break, his services were regularised in January 2004 against a permanent post. The applicant was aggrieved that he was covered in New Pension Scheme prevalent in January 2004 and not in Old Pension Scheme prevalent in 2002. The appointment letter issued in 2002 was brought out in OA No.959/2016 and it was the very basis on which applicant sought to be covered under Old Pension Scheme and OA was allowed.

3. The plea of the respondent department now in the instant MA, that they did not have papers relating to the said initial appointment under Quick Hire Scheme in 2002, and this has lead to delay in filing RA, therefore, is not acceptable.

4. In view of the above, the reasons put forth for delay are not acceptable. Accordingly, MA is dismissed. No costs.

**( Pradeep Kumar )  
Member (A)**

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